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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

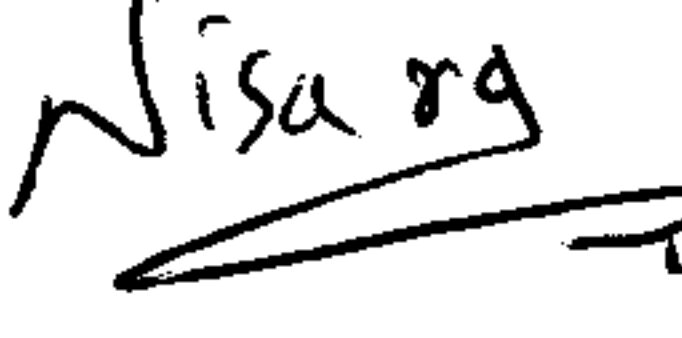
C.P. No. 35/14(1)/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2018**

Name of the Company: Neoteric Constructions Ltd.

Section of the Companies Act: Section 14(1) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NISAR & SHARMA	PCS	On behalf of Appellant.	
2.				

**ORDER**

PCS Mr. Nisarg Sharma is present for the Petitioner . None for the Respondent.

The representation from Central Government through Secretary Govt. of India, MCA New Delhi is still awaited.

On last occasion the office of the ROC, Gujarat had sought six weeks' time for filing the same stating that in the present case that Central Government only has power under the Section to offer its comments/offers of the RD has not been delegated such powers.

In view of this, the Registry is directed to issue a reminder notice to the Central Government through Secretary Government of India, MCA, New Delhi respect of the present appeal in order to invite their response as well as copy mark to Assistant Solicitor General of India and High Court of Gujarat, ROC, Gujarat to expedite the matter.

The Respondent to file its objections, if any, within two weeks by serving an advance copy to the petitioner.

List the matter on 11.07.2018 for hearing

  
HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL

Dated this the 13<sup>th</sup> day of June, 2018.